

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Competition Appeal (AT) No. 55 of 2018

IN THE MATTER OF:

Hetero Healthcare Ltd. & Ors.

...Appellants

Versus

Competition Commission of India & Anr.

...Respondents

Present

For Appellant: Mr. Kshitij Vaibhav, Advocate.

For Respondent:

O R D E R

06.09.2019 Let the Fixed Deposit Receipt be renewed for another period of three months from the date of Maturity.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

mohan/gc/